

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER No. 18

Dated Guwahati, the 3rd March, 2011

Hon'ble the Chief Justice has been pleased to direct that all the Judicial Sections in the Principal Seat as well as in the Permanent Benches of the Gauhati High Court should make physical verification of the pending cases and the outcome of such verification should be entered in the Computer System on a daily basis. Such exercise should be completed latest by 31st March, 2011.

Non-compliance of the above order would be viewed seriously.

By Order,
Sd/- P.K. Saikia,
REGISTRAR GENERAL

Memo No. HC. III - 12/2011/ 875 - 885 /G Dated 3rd March, 2011